

**IN THE INCOME TAX APPELLATE TRIBUNAL
"K" BENCH, MUMBAI**

**BEFORE SHRI AMIT SHUKLA, HON'BLE JUDICIAL MEMBER AND
SHRI GAGAN GOYAL, HON'BLE ACCOUNTANT MEMBER**

ITA No. 82/Mum/2018		A.Y. 2012-13
Clariant Chemicals (India) Limited Reliable Tech Park, Behind Reliable Plaza, Thane-Belapur Road, Airoli, Navi Mumbai 400 078. PAN: AAACC5602P	<i>v.</i>	Dy. Commissioner of Income Tax, Circle-1(1)(1), Mumbai.
(Appellant)		(Respondent)

Assessee by	:	Ms. Swati Patel
Department by	:	Dr. Yogesh Kamat
Date of Hearing	:	03.11.2022
Date of Pronouncement	:	03.11.2022

ORDER

PER AMIT SHUKLA (JM) :

The aforesaid appeal has been filed by assessee against order dated 31.10.2017 passed by Learned Dy. Commissioner of Income-tax-1(1)(1), Mumbai u/s 143(3) r.w.s 144C of the Income Tax Act, 1961 (in short 'the Act') in pursuance of the directions of the Dispute Resolution Panel dated 22.09.2017 for Assessment Year 2012-13.

2. At the outset, ld. Counsel for assessee stated that the assessee has filed letter dated 02.11.2022 requesting to withdraw the appeal as a resolution has been reached under the Mutual Agreement Procedure as per Article 25 of India-Singapore Double Taxation Avoidance Agreement. She requested that the assessee may be allowed to withdraw its appeal. The ld. DR did not raise any objection to the withdrawal of appeal by the assessee. Hence, the appeal of assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 3.11.2022.

Sd/-

(GAGAN GOYAL)
ACCOUNTANT MEMBER

Mumbai, Date : 3.11.2022

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Copy to :

- 1) The Appellant
- 2) The Respondent
- 3) The CIT(A) concerned
- 4) The CIT concerned
- 5) The D.R, "K" Bench, Mumbai
- 6) Guard file

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

By Order

Asstt. Registrar/Sr. Private Secretary
I.T.A.T, Mumbai